

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Allahabad this the 12th day of July 2000.

C.C.P. IN 01.99

Original Application No. 910 of 1998 .

CORAM - :

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.  
Hon'ble Mr. S. Dayal, A.M.

Shiv Narain Singh son of late  
sudama Singh, resident of T. 45 D,  
Railway Colony, Haridwar.

..... Applicant.

Counsel for the applicant :

Shri S.K.Srivastava.

Versus

1. Chandra Shekhar Kaushik, working  
on the post of Fitter, Grade II,  
Railway Department (Carriage & Wagon )  
Haridwar.
2. Samay Singh, at present working on  
the post of Senior Section Engineer  
(Carriage & Waggon), Northern Railway,  
Haridwar.
3. Harpal Singh, at present working on the  
post of Assistant Engineer, Northern  
Railway, Dehradun.

..... Respondents .

Counsel for the respondents-:

Shri A.V.Srivastava.



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O R D E R

(By Hon. Mr. Justice R.R.K.Trivedi, V.C. )

List has been revised. None for the applicant. <sup>✓ for</sup>  
We have heard Sri A.V.Srivastava, learned counsel appearing <sup>✓</sup> for  
the opposite parties. This contempt petition was filed.  
on the basis of interim order ~~dated and disobedience of~~  
~~the order~~ dated 21-9-1998 passed in OA. No. 910/1998.  
Shri A.V.Srivastava has <sup>placed</sup> ~~passed~~ before us the final order  
dated 28th Feb. of 2000 by which O.A. has been finally  
decided with the following order.

" In view of the above the respondents are directed  
to pass suitable orders for allotments within a period  
of two months from the date of receipt of this order.  
No order as to costs. "

It also appears from the final order that the  
<sup>" gave "</sup> <sup>" possession of the "</sup> <sup>" accommodation "</sup>  
applicant ~~was~~ under-taking to vacate ~~his~~ part of petition  
of Quarter No. T-45D, Railway Colony, Haridwar and  
occupy the quarter which may be the Quarter L-8B if it  
is allotted to him. As the O.A has been finally decided,  
~~stands~~ <sup>" stands "</sup> The interim order dated 21-9-1998 is to dissolved and  
became non-existence.

In the circumstances this contempt petition is  
not legally maintainable. The contempt application is  
accordingly dismissed. <sup>" if any "</sup>  
Notice is discharged.

Member (A)

Vice Chairman

/Madhu/